

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION No. 429  
TO BE ANSWERED ON 05.02.2018**

**Complaints regarding Roster System**

429. DR. UDIT RAJ:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that there is several complaints regarding roster system not being followed during recruitments in the College of Vocational Studies, University of Delhi and if so, the details thereof;
- (b) whether the Government is also aware that complaints have been received that present roster list has been manipulated to hide glaring irregularities in recruitment and if so, the details thereof;
- (c) whether the Government is also aware that such complaints, if proven to be true, are severely to the detriment of Scheduled Caste, Scheduled Tribe and Other Backward Caste candidates applying for teaching positions in college of vocational studies and if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) to (d) University of Delhi (DU) has reported that the reservation rosters of various colleges are approved by the University on the basis of the details/information provided by the respective colleges which is the custodian of the record and data reflected in the reservation roster. The reservation roster of the respective college is duly vetted by the Liaison Officer (SC/ST and OBC) of the College before the approval of the University. University ensures that the DoP&T guidelines/reservation policy of the Govt. of India as adopted by the DU are complied with properly. Some representations alleging manipulations in the roster in College of Vocational Studies were received through the Lok Sabha Secretariat. However, on examination the roster was found to be in order.

DU is a statutory Autonomous Organisation established under an Act of Parliament and governed by the DU Act, 1922 and the Statutes and the Ordinances made there-under. All administrative, academic decisions including admission are taken by the University with the approval of its statutory bodies, such as Executive Council, Academic Council and Court. In exercise of the powers vested under Section 20(1) of the UGC Act, 1956, the UGC has been directed to ensure effective implementation of the reservation policy in the Central Universities and those of Institution deemed to be Universities receiving aid from the public funds except in minority institutions under Article 30(1) of the Constitution.

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